

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH C: NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER  
ITA No.9882/Del/2019  
Assessment Year : 2011-12**

<b>M/s Habitat Towers Pvt Ltd. Mr.s Preetika Mishra and Mr. Shrey Ashat, Advocates AM Legal Attorneys, Office No.01-107, 1<sup>st</sup> Floor, Wework, Blue One Square, Udhyog Vihar-IV, Gurugram-122016 PAN-AACCH2017R (Appellant)</b>	<b>Vs.</b>	<b>ITO, Ward-11(1), Income Tax Department, C.R. Building, 104B, Indraprashta Marg, IP Estate, New Delhi-110095 (Respondent)</b>
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Appellant by : Sh. Shiy Asht, Advocate  
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **25.02.2021**  
Date of pronouncement : **25.02.2021**

**ORDER**

**PER R.K. PANDA, AM :**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-15, New Delhi, dated 26.09.2019.

2. The learned counsel for the assessee, vide its letter dated 20.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 25<sup>th</sup> February, 2021.

**Sd/-**

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

By Order

Assistant Registrar,  
ITAT, Delhi